



The Industrial Disputes (Assam Amendment) Act, 2017

Act 22 of 2018

Keyword(s):
Industrial Dispute

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th August, 2018

No. LGL.159/2017/8.— The following Act of the Assam Legislative Assembly which received the assent of the President on 2nd August, 2018 is hereby published for general information.

ASSAM ACT NO. XXII OF 2018

(Received the assent of the President on 2nd August, 2018)

THE INDUSTRIAL DISPUTES (ASSAM AMENDMENT) ACT, 2017

AN ACT

further to amend the Industrial Disputes Act, 1947 in its application to the State of Assam.

Preamble Whereas it is expedient further to amend the Industrial Disputes Act No. Act, 1947, hereinafter referred to as the principal Act, in its application 14 of to the State of Assam, in the manner hereinafter appearing; 1947

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :-

Short title, extent and commencement 1. (1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 2017.
(2) It extends to the whole of Assam.
(3) It shall come into force at once.

Amendment of section 25k 2. In the principal Act, in section 25K, for the words “one hundred”, appearing in between the words “than” and “workmen”, the words “three hundred” shall be substituted.

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.